

ने अभी देखा कि उन्होंने कहा कि तुम खड़े हो जाओ तुम खड़े हो जाओ।

THE MINISTER OF PARLIAMEN-  
TARY AFFAIRS, AND SHIPPING  
AND TRANSPORT (SHRI RAGHU  
RAMAIAH): May I explain that it  
is always normal for any Minister,  
in the absence of other Ministers, to  
lay papers on the Table?

SHRI S.K. TAPURIAH (Pali): It  
must be intimated in writing that so  
and so will place it on the Table.

SHRI PILOO MODY (Godhra):  
First explain his absence.

SHRI KANWARLAL GUPTA:  
(Delhi Sadar): On a point of order.

श्री वाजपेयी ने जो कुछ कहा है वह बड़ी  
सिम्पल सी बात है कि या तो मंत्री महोदय खुद  
कागज को रखें या किसी को प्राथराइज करें।  
अगर श्री इकबाल सिंह को प्राथराइज किया गया  
है तो वह बतलायें। मेरा ख्याल है कि प्राथराइज  
नहीं किया गया है। इस लिये वह नहीं रख  
सकते।

SHRI PILOO MODY: Also Dr.  
V.K.R.V. Rao's authorisation.

श्री शिव चन्द्र झा (मधुवनी): श्री वी० के०  
आर० वी० राव एजुकेशन मंत्री हैं तब फिर  
शिपिंग उप-मंत्री ने क्यों इस कागज को रक्खा ?  
एजुकेशन की डिप्टी मिनिस्टर मौजूद ह, उन्होंने  
क्यों नहीं रक्खा ? यह क्या तमाशा हो रहा है ?

MR. SPEAKER: Order order. The  
Minister or Minister of State or the  
Deputy Minister should be allowed  
to lay it on the Table.

SHRI PILOO MODY: That is not  
the rule.

MR. SPEAKER: If the Minister or  
his Deputies are unable to do so, he  
must inform me.

SHRI KANWAR LAL GUPTA:  
Had you been informed? When you  
had not been, they cannot lay it on  
the Table like this.

MR. SPEAKER: Today I allow it.  
I am not going to do it in future.

SHRI PILOO MODY: But we want  
a proper explanation as to why they  
are not here.

MR. SPEAKER: The Minister, or  
in his absence, the Minister of State  
or the Deputy Minister, should lay  
the Papers on the Table. In case they  
are not present, I will not allow any  
other Minister to lay the Paper on  
the Table of the House, unless I am  
duly informed about it.

#### NOTIFICATIONS UNDER ALL INDIA SERVICES ACT

THE DEPUTY MINISTER IN THE  
MINISTRY OF TOURISM AND  
CIVIL AVIATION (DR. SAROJINI  
MAHISHI): On behalf of Shri Vidya  
Charan Shukla, I beg to lay on the  
Table a copy each of the following  
Notification (Hindi and English ver-  
sions) under sub-section (2) of sec-  
tion 3 of the All India Services Act,  
1951—

- (1) The Indian Administrative  
Service (Regulation of Sen-  
iority) Amendment Rules,  
1970, published in Notifica-  
tion No. G.S.R. 424 in Gazette  
of India dated the 10th March,  
1970.
- (2) The Indian Police Service  
(Regulation of Seniority)  
Amendment Rules, 1970, pub-  
lished in Notification No.  
G.S.R. 424 in Gazette of India  
dated the 10th March, 1970.
- (3) The Indian Forest Service  
(Regulation of Seniority)  
Amendment Rules, 1970, pub-  
lished in Notification No.  
G.S.R. 426 in Gazette of India  
dated the 10th March, 1970.
- (4) The Second Amendment of  
1970 to the Indian Police Ser-  
vice (Pay) Rules, 1954, pub-  
lished in Notification No.  
G.S.R. 453 in Gazette of India  
dated the 21st March, 1970.
- (5) The Indian Police Service  
(Fixation of Cadre Strength)  
First Amendment Regula-  
tions, 1970, published in Notifi-  
cation No. G.S.R. 454 in  
Gazette of India dated the  
21st March, 1970.

[Dr. Sarojini Mahishi]

- (6) G.S.R. 455 published in Gazette of India dated the 21st March, 1970, containing corrigendum to Notification No. G.S.R. 2714 dated the 6th December, 1969.
- (7) G.S.R. 456 published in Gazette of India dated the 21st March, 1970 containing corrigendum to Notification No. G.S.R. 2736 dated the 13th December, 1969.
- (8) The Indian Administrative Service (Fixation of Cadre Strength) First Amendment Regulations, 1969, published in Notification No. G.S.R. 494 in Gazette of India dated the 28th March, 1970.
- (9) The Second Amendment of 1970 to the Indian Administrative Service (Pay) Rules, 1954, published in Notification No. G.S.R. 495 in Gazette of India dated the 28th March, 1970.
- (10) The Third Amendment of 1970 to the Indian Police Service (Pay) Rules, 1954, published in Notification No. G.S.R. 496 in Gazette of India dated the 28th March, 1970. [Placed in Library. See No. LT-3152/70.]

SHRI PILOO MODY: Just now you yourself laid down a certain procedure.

MR. SPEAKER: I have made an exception for today.

ANNUAL ACCOUNTS OF COMMISSIONS FOR CALCUTTA PORT, 1967-68

SHRI IQBAL SINGH: I beg to lay on the Table a copy of the Annual Accounts of the Commissioners for the Port of Calcutta for the year 1967-68 and the Audit Report thereon. [Placed in Library. See No. LT-3153/70.]

## ESTIMATES COMMITTEE

STATEMENT RE: HUNDRED AND FIFTH REPORT

SHRI A. SREEDHARAN (Bada-gara): I beg to lay on the Table a Statement, showing the reply to a recommendation included in Chapter V of the Hundred and Fifth Report of the Estimates Committee which was not furnished by Government in time for inclusion in the Report. [Placed in Library. See No. LT-3153/70.]

श्री देवराव पाटिल (यवतमाल): अध्यक्ष महोदय, मैं आप से आइटम 8 के बारे में कुछ इनकॉर्मेंशन चाहता हूँ। एस्टीमेट्स कमेटी के सभापति की ओर से हर बार कमेटी की रिपोर्ट की इंगलिश की कापी पेश की जाती है। मैं जानना चाहता हूँ कि उस के साथ ही हिन्दी की कापी कब से पेश की जाया करेगी।

अध्यक्ष महोदय: मैं ने इस बारे में जवाब दे दिया है! मैं हर रोज इस का जवाब नहीं देना चाहता हूँ। (व्यवधान)

श्री मोलहू प्रसाद (बाँसगाँव): अध्यक्ष महोदय, यह मामला हर रोज उठाया जाता है और आप हर रोज जवाब भी देते हैं, लेकिन स्थिति अब भी वही है, अर्थात् रिपोर्ट का हिन्दी अनुवाद नहीं उपलब्ध किया जाता है।

श्री कामेश्वर सिंह (खगरिया) अध्यक्ष महोदय, आप प्रदेश दीजिये कि रिपोर्ट का हिन्दी अनुवाद भी साथ ही पेश किया जाये।

PUBLIC ACCOUNTS COMMITTEE  
HUNDRETH REPORT

श्री अटल बिहारी वाजपेयी (बल रामपुर): अध्यक्ष महोदय मैं प्रत्यक्ष करों के विषय में लोक लेखा समिति के 73वें प्रतिवेदन में दर्ज सिफररिओं पर सरकार द्वारा की गई कार्यवाही के बारे में समिति का 100वां प्रतिवेदन प्रस्तुत करता हूँ।